

referred to in my earlier statement and other State Laws appertaining to the ports of Cochin, Madras and Calcutta are void.

There was no attempt or intention to confuse the House as alleged by the Member and the Constitutional position as understood by me was indicated in the House. However, a writ petition has since been filed in the Bombay High Court by Shri Pilloo Modi and others wherein the Maharashtra Government's Reclamation Scheme has been challenged on several grounds. Among these are the ground that sections 294 and 295 of the Maharashtra Land Revenue Code are *ultra vires* and contrary to the provisions of the Bombay Port Trust Act, 1879. It has further been averred by the petitioners that large part of the area covered by the reclamation scheme is submerged in the water even at the low water-mark and vests in the Union, State of Maharashtra having no right to deal with the same. As the factual as well as the constitutional and legal aspects of the Backbay Reclamation Scheme have since become sub judice, it would not be proper to have a discussion with respect thereto in the House.

Shri Madhu Limaye has also stated that apart from reclamation project in Bombay, there must have been encroachments on lands within the other major ports, viz., Calcutta, Cochin and Madras. This matter concerns the Ministry of Shipping and Transport, which have administrative control over all the major ports.

13.13 hrs.

MATTER UNDER RULE 377

REPORTS INCIDENTS IN CATAIN DELHI UNIVERSITY COLLEGES ON THE EVE OF UNION ELECTIONS

SHRI PRIYA RANJAN DAS MUNSHI (Calcutta-South): I should like to inform you and also get a

statement through you from the Ministry of Home Affairs. Almost all Members are aware that 9th August is a great day in the history of our freedom movement. The Youth Congress Organisation and the National Students Union propose to organise a rally on 9th August tomorrow. Delhi University Students Union elections are going to be held. Unfortunately today morning an incident took place. Brij Mohan Dhaiya, a candidate for the Delhi Students Union sponsored by the National Students Union and the Indian Youth Congress and Rangarajan Kumaramangalam son of the late Kumaramangalam went to the DAV college at 4.30 in the morning. For the last ten days they could not campaign there and paste a single poster. The Vidyarthi Parishad and RSS criminals attacked them when they went there....(Interruptions). It can be enquired into by any department.

श्री अटल बिहारी वाजपेयी (त्रिालियर) : अध्यक्ष महोदय, मेरा पायंट आफ आर्डर है। मेम्बर महोदय का कहना है कि वहाँ कोई मामला हुआ और कोई छुरेबाजी हुई, और उस में किस का हाथ है, वह नाम लेकर कह रहे हैं। आखिर मामला पुलिस में जायेगा और फिर अदालत में तय होगा। क्या इन सदन में इन तरह किसी संगठन पर आरोप लगाये जा सकते हैं? विद्यार्थी परिषद् वहाँ चुनाव लड़ रही है। (व्यवधान) ये सबह सादे वार वजे वहाँ क्या क ने गये थे ?

SHRI PRIYA RANJAN DAS MUNSHI: There were 10 armed people with lathis, completely drunk.

MR. SPEAKER: You have said in this motion, "Incident in Delhi University".

SHRI ATAL BIHARI VAJPAYEE: This is politically motivated.

MR. SPEAKER: Don't make it a question of party.

श्री हुक्म खन्व कड्ढवाय: (युरेना) : इन की यूनियन के पदाधिकारियों ने एक लड़की के साथ बलात्कार किया और उन को सजा हुई।

SHRI PRIYA RANJAN DAS MUNSI: Don't say nonsense.

MR. SPEAKER: You have mentioned these incidents. If there has been a breach of the peace, you can make a statement. But who is responsible for it, will be a matter for investigation. Why should you impute motives to certain people?

SHRI PRIYA RANJAN DAS MUNSI: I took them to the hospital and I know. The candidate himself was stabbed. The President of the organisation was stabbed.* Students did not stab the boy. Outside criminals have done it. It happened in Orpnania University also. (Interruptions).

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, मेरा वाएंट आफ़ आइंडर है। क्या आप सदन में इस तरह के मामले उठाने की इजाजत देंगे? माननीय सदस्य उस्मानिया युनिवर्सिटी की बात कह रहे हैं। उस्मानिया युनिवर्सिटी में जो मर्डर केस हुआ था, उस का मुकदमा चला। हाई कोर्ट का फैसला आ गया और जो लोग पकड़े गये थे, जिन के बारे में कहा जाता था कि वे अपराध एस० एस० वाले हैं, हाई कोर्ट ने उनको छोड़ दिया।

माननीय सदस्य कह रहे हैं * (व्यवधान) हैदराबाद से अब वह बनाव्म पर पहुंच गये। हम चाहते हैं कि दिल्ली में शान्ति रहे और ये चुनाव शान्तिपूर्ण ढंग से सम्पन्न हों। अगर कोई भी लड़का किसी को छुरा मारता है, चाहे वह किसी भी पार्टी का हो, तो उस के खिलाफ़ कड़ी कार्यवाही होनी चाहिए

लेकिन बिना जांच के इस तरह के आरोप लगाना राजनीति में प्रेरित है। यह चुनाव को प्रभावित करने के लिए किया जा रहा है। आप इनसे पूछिए, यह सारे चार बजे वहाँ क्या कर रहे थे।

MR. SPEAKER: I am not going to allow anything more on this.

Mr. Das Munsi, so long as this is under investigation, this reference to any party or individuals should be deleted. I may inform Shri Vayalar Ravi that I have put in his name because he has given notice. But only the first man is allowed to speak, and not others.

SHRI VAYALAR RAVI (Chiray-inkil): I want to make only one submission. I am not accusing* anybody. (Interruptions). My only request is maintain law and order in Delhi because of the elections. Sir, a direction should be given to the Home Minister to maintain law and order, because

Shri Atal Bihari Vajpayee.*

13.21 hrs.

FINANCE (No. 2) BILL, 1974—contd.

SHRI SEZHIYAN (Kumbakonam): Sir, as I was submitting yesterday....

MR. SPEAKER: It so happened that yesterday when we were seized of it, we had to pass on to some other subject. Now also it is time to adjourn. Why not finish it now?

SHRI SEZHIYAN: It may take some time, because it is a very important subject.

MR. SPEAKER: If it is going to take only a few minutes, we can finish it now.

*Expunged as ordered by the Chair.